

BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****Original Application No.102/2024/EZ**

Ramchandrapur Kalyan samity and others

...Applicants

Versus

The State of West Bengal and others.

...Respondents

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Filed by: Sudip Kumar Dutta Advocate for the State of W.B.

Date: 28.01.2025

SL. NO. 680 /20 24

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH KOLKATA**

Original Application No.102/2024/EZ

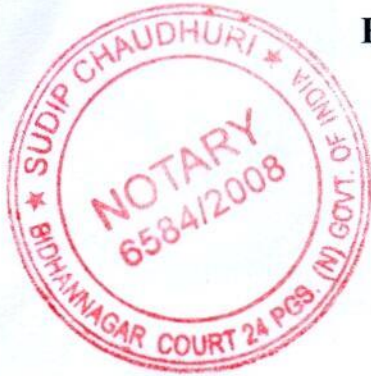
Ramchandrapur Kalyan Samity & Ors.

..... Applicant(s)

-Versus-

State of West Bengal and Ors.

.....Respondents



**BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARBANAS**

**AFFIDAVIT ON BEHALF OF THE URBAN DEVELOPMENT &
MUNICIPAL AFFAIRS DEPARTMENT, GOVERNMENT OF WEST
BENGAL**

I, Bijay Krishna Pal, son of Biplab Pal, aged about 42 years, by occupation - service, working for gain as Superintending Engineer, SD&SWM Sector, Kolkata Metropolitan Development Authority (KMDA), a statutory authority functioning under the administrative control of the Urban Development and Municipal Affairs Department, Government of West Bengal, having office at Unnayan Bhavan, DJ - 11, Sector - II, Salt Lake, Kolkata – 700091, do hereby solemnly affirm and state as under:-

1. That I am the Superintending Engineer, SD&SWM Sector, Kolkata Metropolitan Development Authority (KMDA), a statutory authority functioning under the administrative control of the Urban Development and Municipal Affairs Department, Government of West Bengal. I am well acquainted with the facts and circumstances of the case and I say that the SD&SWM Sector, KMDA monitors the concerned Solid Waste Management Project under the Panihati Municipality and I have been duly authorized to

19 DEC 2024

affirm this affidavit on behalf of the Urban Development & Municipal Affairs Department, Government of West Bengal.

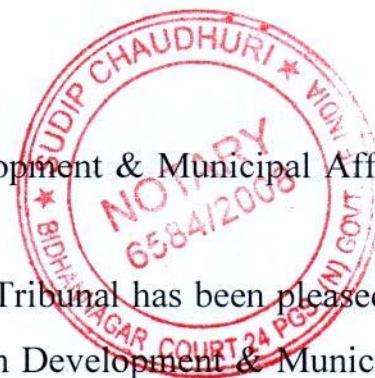
2. That I say that the Hon'ble National Green Tribunal has been pleased to pass an order dated 04.11.2024 directing the Urban Development & Municipal Affairs Department to file fresh affidavit stating clearly whether the tender has been finalized and administrative approval and financial sanction granted or not.

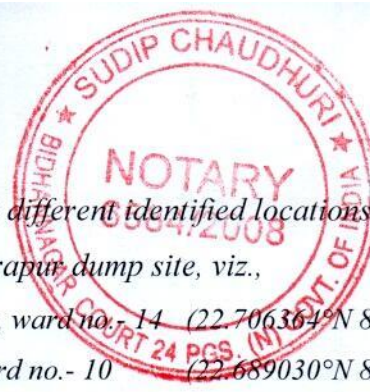
3. That I state that in compliance with the Hon'ble National Green Tribunal order dated 04.11.2024, the Kolkata Metropolitan Development Authority (KMDA) vide a letter bearing No. 205/UDMA-15011(15)/10/2024-LS-MA SEC-Dept. of UDMA dated 20.11.2024 was requested to submit a detailed Action Taken Report with regard to the instant matter in connection with Solid Waste Management issues for Panihati Municipality. A copy of the said letter dated 20.11.2024 is enclosed herewith and marked as **Annexure A**.

4. That I say that, the Kolkata Metropolitan Development Authority has submitted an Action Taken Report dated 17.12.2024 which states *inter-alia* as follows:

- *As reported earlier, since 04.01.2024, the daily generated fresh waste of Panihati Municipality is not at all being dumped at the trenching ground at Ramchandrapur in ward no.: 23 of Panihati Municipality.*
- *Fresh waste from different wards of Panihati Municipality is being collected and transported to Dhapa dumping ground, beside the Eastern-Metropolitan Bypass under Kolkata Municipal Corporation from 09.02.2024.*
- *For this, KMDA has engaged an agency through tender process for transporting the Municipal Solid Wastes (MSW) from identified Secondary Collection Points of Panihati Municipality to KMC's Dhapa dumping ground in Kolkata.*
- *Panihati Municipality generally produces an average of 122MT approx. of fresh waste per day which is collected from all 35 wards by Municipality's own*

19 DEC 2024





arrangements and is being transferred at five different identified locations (Secondary Collection Points), other than the Ramchandrapur dump site, viz.,

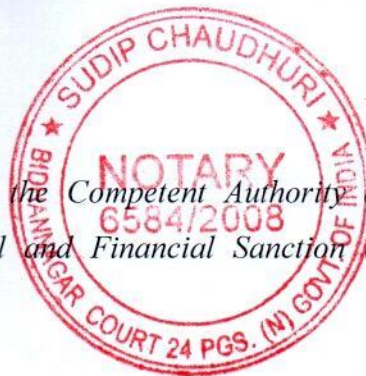
- | | | |
|-------|--|---------------------------|
| (i) | B. T. Road near Raja Road/Syding Bazar, ward no.- 14 | (22.706364°N 88.374585°E) |
| (ii) | Nilgunj Road near Duckback factory, ward no.- 10 | (22.689030°N 88.378758°E) |
| (iii) | Basak Bedding, ward no.- 30 | (22.697042°N 88.411963°E) |
| (iv) | R. N. Avenue, near Gau-Shala Gate, ward no.- 16 | (22.7049°N 88.383385°E), |
| (v) | Amravati Ground, ward no.- 22 | (22.697250°N 88.391663°E) |

List of wards, where from the generated fresh wastes are being carried and dumped at identified Secondary Collection Points, as above, has been annexed at **Annexure – I & II.**

- The agency, engaged by KMDA, i.e., M/s. Eastern Organic Fertilizer Private Limited (EOFPL) is lifting the waste and transporting it to Dhapa dumping ground, on daily basis through their dumpers or tipper trucks.
- Thus, foul smell, which is generally coming out due to anaerobic decomposition of fresh wastes (wet), is not creating any nuisance right now, as the garbage heaped at the said Ramchandrapur dumping ground has become legacy and digestion of wet waste has been completed almost.
- In context of biomining of the legacy wastes dumped at the Ramchandrapur trenching ground, it is to mention that KMDA had already tendered for the work of “**Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis**”, vide e-RfP no.: 02/SE(NC)/SD&SWM/KMDA of 2024-2025 dated: 13.06.2024 (abridged notice has been placed at **Annexure- III**), for an amount of 1,20,000 MT of wastes, that had been quantified through drone - survey by photogrammetric method and approximate bulk density has been calculated by taking undisturbed samples from boreholes.
- As mentioned earlier, the tender had already been finalized and M/s. Core Project Engineers and Consultant Pvt. Ltd. of 105, Sainirman Apartment, Near Handa Complex, Ashiyad Square, Shegaon Roa, Amravati - 444 604, MH, India, had quoted the lowest, i.e., **@535.00 per Metric Ton (MT)** of output legacy waste upto the tendered quantity to be biominced, i.e., **₹6,42,00,000.00**. The lowest amount, as

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received, was sent for acceptance of the Competent Authority and issuance of corresponding Administrative Approval and Financial Sanction (AA&FS) of the same, from the department.



- At present as the Administrative Approval and Financial Sanction (AA&FS) has been obtained, vide memo. no. **KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653 dated 28.11.2024 (Annexure- IV)**, Letter of Intent (LoI) for the work, as mentioned, has been issued to the selected concessionaire, vide no.: **773/SE(NC)/SD&SWM/KMDA/W-133(Part- I) dated 28.11.2024 (Annexure- V)**.
- On receiving the LOI, and as per request, this agency has already completed the Total Station (TS) survey, as per requirement in RfP and is initialising mobilisation of manpower and machineries. They had committed that upon receiving the Formal Work Order from the concerned EIC, they will start the movement of machineries, to reach the dumpsite by 20 (twenty) to 25 (twenty-five) days from the date of issuance of Work Order.
- As per RfP, total time allowed for the work of bioremediation and biomining of legacy wastes lying at Ramchandrapur dumping ground of Panihati Municipality, was **450 days**. Thus, the work might be completed by **March, 2026**, if all favourable conditions are available instead.
- All the fractions available through Biomining, such as good-earth, inert, Refused Derived Fuel (RDF) etc. will be disposed off suitably and the land of dumpsite at Ramchandrapur, ward no. 23 of Panihati Municipality, will be completely reclaimed, by the given timeline. The available land may be used for scientific processing of dry/wet wastes, as per requirement.
- In continuation, the feecal sludge/septage collected from septic tanks of different households, are now being disposed in the inlet of MPS of Sewage Treatment Plant (Waste Stabilisation Pond) of Panihati Municipality at Mahishpota Link Road, Natagarh, which is also being maintained by the Liquid Waste Management (Erstwhile Ganga Action Plan) Sector, KMDA, and such septage is being co-treated in the STP now.

19 DEC 2024

A copy of the said Action Taken Report dated 17.12.2024 along with the annexes have been enclosed herewith and collectively marked as **Annexure B**.

5. That I say that the Kolkata Metropolitan Development Authority and the State Government is taking all probable steps to abate pollution and for implementation of Solid Waste and Liquid Waste Management programmes.

6. The Statements made in paragraphs 1 to 5 are based on information derived from the office records of KMDA and Department of Urban Development & Municipal Affairs which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Bijay Krishna Pal

DEPONENT

Superintending Engineer
North Circle SD & SWM Sector
K M D A

VERIFICATION

I, the deponent above named do hereby verify that the contents of the above affidavit are true which are derived from the relevant office records of KMDA and the Department of Urban Development & Municipal Affairs. No part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this ___ day of December 2024.

Bijay Krishna Pal

DEPONENT

Superintending Engineer
North Circle SD & SWM Sector
K M D A

Manoj Basu
Advocate
MANOJ BASU
Advocate
Enrolment No.-F-247/2006
Bidhan Nagar Court
Kolkata-700091

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

19 DEC 2024

Government of West Bengal
Department of Urban Development & Municipal Affairs
"NAGARAYAN"
DF-8, Sector-I, Salt Lake City, Kolkata 700 064

No. 205 / UDMA-15011(15)/10/2024-LS-MA SEC-Dept. of UDMA Date: 20.11.2024

From: Smt. Nandini Ghosh, IAS,
Senior Special Secretary to the Government of West Bengal.

To : The Chief Executive Officer, KMDA

Sub: Original Application No.102/2024/EZ [Ramchandrapur Kalyan Samity & Ors. - Vs- The State of West Bengal & Ors.]

Sir,

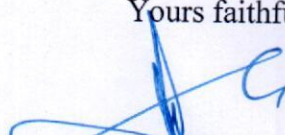
With reference the above subject matter, I am directed to forward herewith a copy of an order dated 04.11.2024 passed by Hon'ble NGT in *O.A. No. 102/2024/EZ* along with the copy of the original application in the instant matter for your kind information with a request to look into the matter and provide a **detailed Time Bound Action Taken Report along with supporting documents** to comply with the directions of Hon'ble NGT.

A copy of the word document and one signed PDF copy of the report may kindly be forwarded through email at ngr.udma@gmail.com.

This may be treated as urgent.

Encl: As stated


Yours faithfully,


Senior Special Secretary to the
Government of West Bengal

No. 205/ 1 (3)/UDMA-15011(15)/10/2024-LS-MA SEC-Dept. of UDMA
 Copy forwarded for kind information and necessary action to:

Date: 20.11.2024

1. The Chief Engineer, S & SWM, Water & Sanitation Sector, KMDA.
2. Sr. PS to Secretary, UD & MA Department.
3. Sr. PS to Senior Special Secretary, UD & MA Department.


Senior Special Secretary
to the Government of West Bengal

NANDINI GHOSH, IAS
 Senior Special Secretary
 Department of Urban Development &
 Municipal Affairs
 Govt. of West Bengal

Time bound Action Taken Report (ATR) on Solid Waste Management for Panihati Municipality, Dist.: North 24 Parganas, as on 17.12.2024:

- As reported earlier, since 04.01.2024, the daily generated fresh waste of Panihati Municipality is not at all being dumped at the trenching ground at Ramchandrapur in ward no.: 23 of Panihati Municipality.
- Fresh waste from different wards of Panihati Municipality is being collected and transported to Dhapa dumping ground, beside the Eastern-Metropolitan Bypass under Kolkata Municipal Corporation from 09.02.2024.
- For this, KMDA has engaged an agency through tender process for transporting the Municipal Solid Wastes (MSW) from identified Secondary Collection Points of Panihati Municipality to KMC's Dhapa dumping ground in Kolkata.
- Panihati Municipality generally produces an average of 122MT approx. of fresh waste per day which is collected from all 35 wards by Municipality's own arrangements and is being transferred at five different identified locations (Secondary Collection Points), other than the Ramchandrapur dump site, viz.,

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- In context of biomining of the legacy wastes dumped at the Ramchandrapur trenching ground, it is to mention that KMDA had already tendered for the work of "**Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis**", vide e-RfP no.: 02/SE(NC)/SD&SWM/KMDA of 2024-2025 dated: 13.06.2024 (abridged notice has been placed at **Annexure- III**), for an amount of 1,20,000 MT of wastes, that had been quantified through drone - survey by photogrammetric method and approximate bulk density has been calculated by taking undisturbed samples from boreholes.
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[Page 1 of 2]


 17/12/2024
 Superintending Engineer
 North Circle
 SD & SWM Sector, KMDA

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- Now, as such the Administrative Approval and Financial Sanction (AA&FS) has been obtained, vide memo. no. **KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653 dated 28.11.2024 (Annexure- IV)**, Letter of Intent (LoI) for the work, as mentioned, has been issued to the selected concessionaire, vide no.: **773/SE(NC)/SD&SWM/KMDA/W-133(Part- I) dated 28.11.2024 (Annexure- V)**.
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 17/12/2024
 Superintending Engineer
 North Circle
 SD & SWM Sector, KMDA

PANIHATI MUNICIPALITY**GARBAGE DUMPING SPOT****A. B.T.ROAD NEAR RAJA ROAD/SYDING BAZAR (W-14)**

1. WARD-1
2. WARD-2
3. WARD-3
4. WARD-4
5. WARD-5
6. WARD-6
7. WARD-14

B. NILGUNJ ROAD NEAR DUCK BACK (W-10)

1. WARD-7
2. WARD-8
3. WARD-9
4. WARD-10
5. WARD-11
6. WARD-12
7. WARD-13

C. R.N.AVENUE GOSHALA GATE (W-16)

1. WARD-15
2. WARD-16
3. WARD-18
4. WARD-19


D. BASAK BEDDING (W-30)

1. WARD-28
2. WARD-29
3. WARD-30
4. WARD-32
5. WARD-33
6. WARD-34
7. WARD-35

E. AMARABOTI MATH (W-22)

1. WARD-17
2. WARD-20
3. WARD-21
4. WARD-22
5. WARD-23
6. WARD-24
7. WARD-25
8. WARD-26
9. WARD-27
10. WARD-31

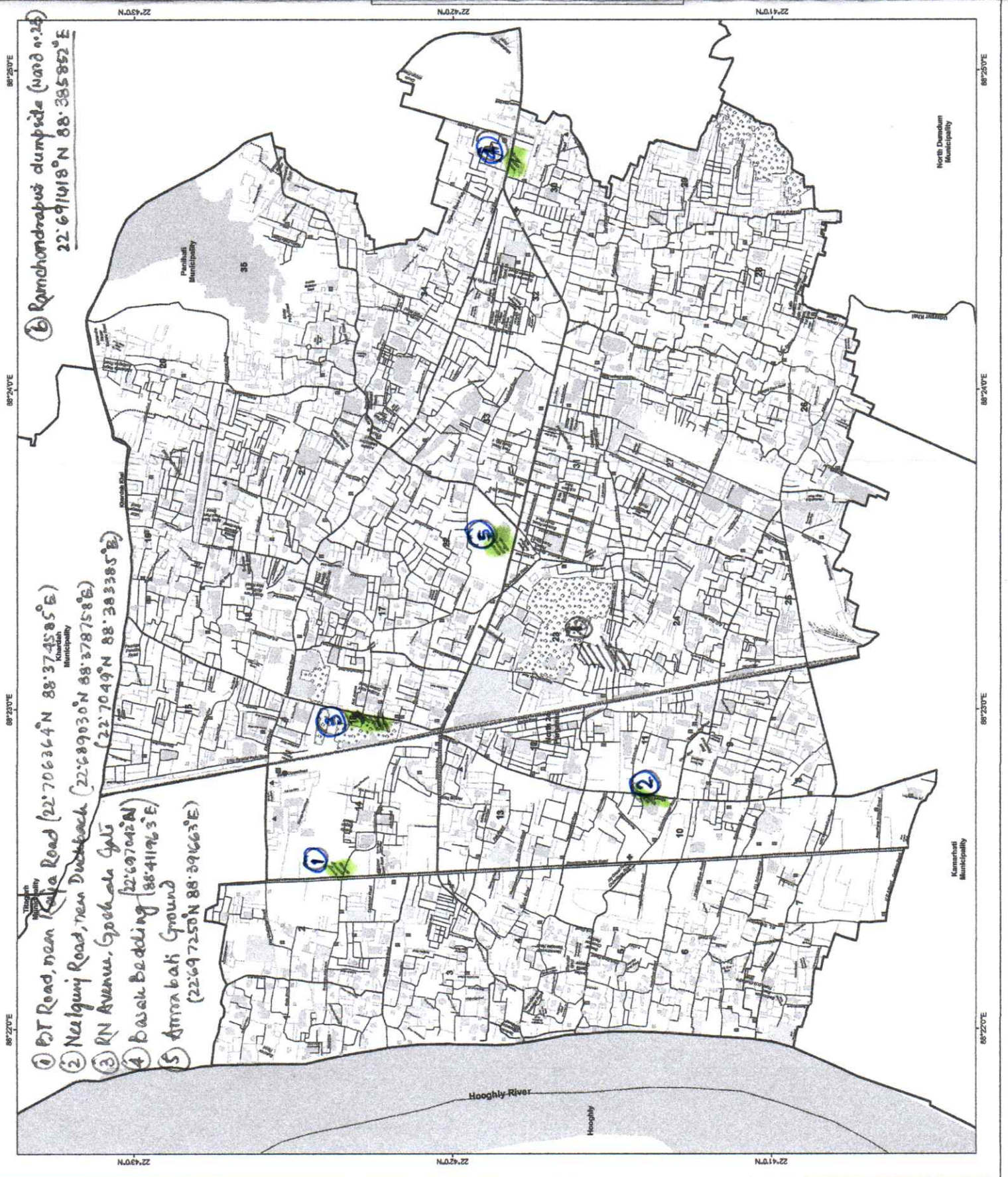

S.T. - P.M.


C.I.C.
Com
28.6.2024


17/12/2024.
Superintending Engineer
North Circle
SD & SWM Sector, KMDA

17/12/2024
[Signature]

Superintending Engineer
North Circle
SD & SWM Sector, KMDA



⑥ Ranchondrapur dumsida (ward no. 24)
22° 69' 14.18" N 88° 38' 58.52" E



**Kolkata
Metropolitan
Development
Authority**

OFFICE OF THE SUPERINTENDING ENGINEER
NORTH CIRCLE, SEWERAGE, DRAINAGE AND SOLID WASTE MANAGEMENT SECTOR
KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY
bkpal.kmda09@gmail.com

BLOCK - A, 5TH FLOOR, UNNAYAN BHAVAN, SALT LAKE, KOLKATA - 700 091

নগর উন্নয়ন ও পৌর বিষয়ক বিভাগ, পশ্চিমবঙ্গ সরকার
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
GOVERNMENT OF WEST BENGAL

e-RfP No.: 02/SE(NC)/SD&SWM/KMDA of 2024-2025

dated: 13.06.2024

Memo No.: 678/SE(NC)/SD&SWM/KMDA/G-27

Date: 13.06.2024

ABRIDGED NOTICE INVITING REQUEST FOR PROPOSAL

1. **Invitation:** The Superintending Engineer, North Circle, Sewerage, Drainage and Solid Waste Management Sector, Kolkata Metropolitan Development Authority invites online e-Request for Proposal in two part system (Part-I Technical Bid and Part-II Financial Bid) from reliable, resourceful, bonafide and experienced firms/companies/Individual contractors/Special Purpose Vehicle/Joint Ventures, having experience and capability in executing projects of Solid Waste Management (SWM) work in any Government/ Government Undertaking/ Autonomous Bodies/Semi-Government/Statutory Bodies and Local Bodies, within the last 5 (five) years from the date of issuance of this Request for Proposal, for the work of "Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis":

Name of the Works, EMD and time of completion are mentioned below:

Sl. No.	Name of Work	Estimated Value of the work (₹)	Earnest Money Deposit (EMD) (₹)	Total Time of Completion
1.	Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis.	Rate to be Quoted	2% of the contract amount. Initial EMD: ₹10,00,000.00	450 days (Four Hundred and Fifty days)

Note:

- (1) Corrigendum/addendum if any will be published on <https://wbtenders.gov.in> and/or on <https://kmda.wb.gov.in/>only.

- (2) **Installation of weighbridge and processing timeline:**

The successful bidder shall be given maximum of **75 days** to install the weighbridge system (permanent) and other machineries required for processing of legacy waste. This includes the installation of weighbridge along with calibration, operationalising the real-

17/12/2024

time monitoring system and all other necessary machineries and a successful trial run (minimum of 7 working days).

Physical work on biomining must begin **within 75 days** from the work order issuance date. However, processing activities of legacy waste should not commence until **a) the real-time monitoring system is fully installed, operational, and verified, b) weighbridge Calibration Certificate is duly submitted to EIC**. It is to be kept in mind that Time is the essence of this contract, and the agency shall complete the work within the scheduled time of completion, failing to meet this deadline will result in penalties, including potential liquidated damages.

- (3) The successful bidder has to install permanent weigh bridge of minimum of **40MT** capacity (preferably pit-less type) and 12m length. The processing capacity of the plant **should be atleast 500 MT per day from the date of commencement of legacy waste processing**, so that, the operator can process and remove minimum of 500 MT of waste per day, positively. Accordingly the agency shall design and install the number of trommel/machineries required for processing of atleast 500MT per day of legacy waste.
- (4) The successful bidder has to submit balance of 2% of the contract amount, as earnest money deposit, as mentioned, at the time of execution of formal agreement.

2. Intending bidders may download the tender documents from <https://wbtenders.gov.in> indirectly with the help of his/her Digital Signature Certificate and the Earnest Money should be deposited online either by Net Banking (through any Nationalised Bank/Scheduled Bank) or through RTGS/NEFT as per requirement of the system, as per GO no. 3975-F(Y) dt. 28.07.2016 of Finance Department, Government of West Bengal. Further details may be available from the office of the undersigned or from the KMDA website: <https://kmda.wb.gov.in/>.

3. **Last date & time of submission of bids through online is 16.07.2024 up to 14:55 hours.**

Superintending Engineer (Civil)

North Circle

Sewerage, Drainage and Solid Waste Management Sector
Kolkata Metropolitan Development Authority

17/12/2024

সুডা

রাজ্য নগর উন্নয়ন সংস্থা

SUDA

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ
 “ILGUS BHAVAN”, HC Block, Sector-III, Bidhannagar, Kolkata - 700 106, West Bengal

Memo No. KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653 Date. 28.11.2024

Order

Administrative approval & Financial Sanction for bio-mining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis.

Administrative approval and financial sanction is here by accorded in favour of KMDA for bio-mining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis.

2. The detail of AA&FS posted below:


SI No	Component	AA&FS Amount (Rs in Lakh)	Head of Account
1	Bio-mining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis.	Rs. 7,70,40,000.00	Balance of SBM-U-1.0

3. The Administrative approval mentioned above is subject to :

- All extant financial rules and regulation of the State Government are to be strictly adhered to for timely completion of the work to avoid any cost escalation.
- Necessary fund will be released in due course upon receipt of all documents viz. e-RfP, Comparative Statement, Work Order etc. and receipt of requisition from KMDA.
- Utilization Certificate of the fund to be submitted through the online portal.
- All necessary submittals in compliance with the SWM Rules, 2016 and directions passed by the Hon'ble NGT are to be kept with KMDA for scrutiny.
- This issues with the approval of the competent authority.


 Director, SUDA 28.11.2024

দুরভাষ : (০৩৩) ৬৬৩৬৬৬০০
 Tel : (033) 66366600, E-mail : wbsudadir@gmail.com
 Account Section : (033) 66366627


 17/12/2024

Memo No. KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653/1(a) Date. 28.11.2024

Copy forwarded for kind information to :

1. Chairman, Panihati Municipality.
2. Chief Executive Officer, KMDA
3. Secretary, KMDA
4. Financial Advisor, SUDA
5. Chief Engineer, SWM Sector, KMDA
6. Finance Officer, SUDA
7. Superintending Engineer, SUDA
8. Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
9. Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

Chandhr
28-11-2024
Director SUDA

Pa
17/12/2024



Kolkata Metropolitan Development Authority

OFFICE OF THE SUPERINTENDING ENGINEER
NORTH CIRCLE, SEWERAGE, DRAINAGE AND SOLID WASTE MANAGEMENT SECTOR
KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY
bkpal.kmda09@gmail.com

BLOCK - A, 5TH FLOOR, UNNAYAN BHAWAN, SALT LAKE, KOLKATA - 700 091

নগর উন্নয়ন ও পৌর বিষয়ক বিভাগ, পশ্চিমবঙ্গ সরকার
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
GOVERNMENT OF WEST BENGAL

Memo No.: 773/SE(NC)/SD&SWM/KMDA/W-133(Part- I)

Date: 28.11.2024

From: The Superintending Engineer (Civil)
North Circle, Sewerage, Drainage and Solid Waste Management Sector
Kolkata Metropolitan Development Authority

To: Core Project Engineers and Consultant Pvt. Ltd.
105, Sainirman Apartment, Near Handa Complex,
Ashiyad Square, Shegaon Roa, Amravati - 444 604, MH, India
e-mail: coreproject.pvt.ltd@gmail.com

Sub: Letter of Intent (LOI) for the work of 'Biomining of legacy waste and reclamation of land of
dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas
district, West Bengal on turnkey basis' – Regd.

Ref.: (1) e-RfP memo no.: 678/SE(NC)/SD&SWM/KMDA/G-27 dated: 13.06.2024
(2) e-RfP no.: 02/SE(NC)/SD&SWM/KMDA of 2024-2025 dated 13.06.2024
(3) Tender ID: 2024_KMDA_697202_1
(4) Initial Earnest Money Deposit (Initial EMD):
₹10,00,000.00 (Rupees Ten Lakh)

(5) Accepted offered rate:
@ ₹535.00 (Rupees Five Hundred Thirty-Five) per Metric Ton (MT) upto the
tendered quantity and ₹428.00 (Rupees Four Hundred Twenty-Eight) per
Metric Ton (MT) above the tendered quantity, if available and approved by
the Competent Authority, upto maximum of +25% of tendered quantity, of
output legacy waste processed through biomining and scientific disposal of
different fractions from the dumpsite as per CPCB Guidelines, SWM Rules,
2016 and any other guidelines issued by the Government of
India/Government of West Bengal from time to time, as per the scope of
work, inclusive of all taxes including GST, if any.

(6) Approximate quantum of legacy waste to be biomined utilising
scientific method and be removed to reclaim the land of
dumpsite(s) at Panihati Municipality in North 24 Parganas District:
1,20,000.00 MT
(One Lakh Twenty Thousand Metric Ton)

(7) Tendered amount: ₹6,42,00,000.00
(Rupees Six Crore Forty-Two Lakh only)

- (8) **Administrative Approval and Financial Sanction of the Urban Development and Municipal Affairs Department, and subsequently of State Urban Development Agency (SUDA), Government of West Bengal, vide no.:**

KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653 dated 28.11.2024

- (9) **Additional Earnest Money Deposit:**

₹2,84,000.00

(Rupees Two Lakh Eighty-Four Thousand only)

- (10) **Head of Account:** SBM (U) – 1.0

- (11) **Tender No. assigned:** 07/SE(NC)/SD&SWM/KMDA of 2024-25

- (12) **Schedule time of completion:**

450 days (Four Hundred and Fifty days)

Dear Madam/Sir,

In inviting response to your tender (Part- B) opened on 11.09.2024 for the work as mentioned along with all the references above, this is to inform you that your offered rate @ ₹535.00 (Rupees Five Hundred Thirty-Five) per Metric Ton (MT) upto the tendered quantity and ₹428.00 (Rupees Four Hundred Twenty-Eight) per Metric Ton (MT) above the tendered quantity, if available and approved by the Competent Authority, upto maximum of +25% of tendered quantity, of output legacy waste processed through biomining and scientific disposal of different fractions from the dumpsite as per CPCB Guidelines, SWM Rules, 2016 and any other guidelines issued by the Government of India/Government of West Bengal from time to time, as per the scope of work, inclusive of all taxes including GST, if any, has been accepted by the undersigned after getting approval from the Competent Authority in the Department and subsequent release of Administrative Approval and Financial Sanction (AA&FS) from the State Urban Development Agency (SUDA), vide no. KMDA-27099/83/2023-WSSSWM(KMDA)-KMDA/8653 dated 28.11.2024, for and on behalf of Kolkata Metropolitan Development Authority. Total value of this work against the approximate quantum of legacy waste to be biomined utilising scientific method and to be removed to reclaim the land of dumpsite at Panihati Municipality in District of North 24 Parganas, West Bengal of 1,20,000 Metric Ton (One Lakh Twenty Thousand Metric Ton) put to tender (payment will made on output fractions of legacy waste, after processing), stands at ₹6,42,00,000.00 (Rupees Six Crore Forty-Two Lakh only).

Your offered rate has been accepted strictly as per terms and conditions stipulated in the electronic-Request for Proposal and KMDA Form No.- I, subject to the following terms & conditions:

1. That you are to execute the Tender Agreement with Kolkata Metropolitan Development Authority (KMDA), in 1 (one) set of original complete Tender Document, signed on each page (to be submitted by the agency) and in 5 (Five) sets of Tender Documents including KMDA Form No.- I, as will be available from Office of the Executive Engineer, Central Division, Sewerage, Drainage and Solid Waste Management Sector, KMDA, on non-refundable cash payment of ₹600.00 (Rupees Six Hundred only) per set. All the formalities are required to be completed within 7 (seven) working days from the date of issue of this letter, failing which your tender will be liable to be treated as CANCELLED including forfeiture of the Earnest Money deposited with the tender without giving any further intimation to you.

Besides, you are to execute a parallel Tripartite Agreement, as per Annexure- 13 of e-Request for Proposal document, on Non-judicial Stamp Paper of value not less than ₹100.00,

to be purchased in the name of Superintending Engineer, North Circle, SD&SWM Sector, KMDA, Block - A, 5th Floor, Unnayan Bhawan, Salt Lake, Kolkata - 700 091, with the concerned Urban Local Body, here, the Chairman, Panihati Municipality and the undersignatory.

2. That your offered rate, i.e., ₹535.00 (Rupees Five Hundred Thirty-Five) per Metric Ton (MT) upto the tendered quantity and ₹428.00 (Rupees Four Hundred Twenty-Eight) per Metric Ton (MT) above the tendered quantity, if available and approved by the Competent Authority, upto maximum of +25% of tendered quantity, of output legacy waste processed through biomining and scientific disposal of different fractions from the dumpsite as per CPCB Guidelines, SWM Rules, 2016 and any other guidelines issued by the Government of India/Government of West Bengal from time to time, as per the scope of work, inclusive of all taxes including GST, if any, as accepted by the undersigned for and on behalf of Kolkata Metropolitan Development Authority, shall remain firm throughout the period of execution of the contract till completion of the work. Nothing extra as price escalation shall be paid to you, in any circumstances.
3. That the amount already deposited as Initial Earnest Money Deposit, i.e., ₹10,00,000.00 (Rupees Ten Lakh only), will be converted as a part of initial security deposit.
4. That you are to submit the balance amount of 2% of the tendered amount, that is the additional Earnest Money Deposit (additional EMD), i.e., an amount of ₹2,84,000.00 (Rupees Two Lakh Eighty-Four Thousand only), in the form of Demand Draft drawn in favour of "KMDA" from a nationalised/scheduled Bank in India payable at Kolkata, that will also be converted as balance part of initial security deposit.
5. That the amount of Security Deposit will be 10% of the contract value, as per Memorandum, vide no. 796-F(Y) dated 25.02.2022 of the Finance Department, Government of West Bengal. The amount, submitted initially as initial Earnest Money Deposit while submitting the tender, will be converted as Initial Security Deposit. Balance security of 8% of the amount of each running account bill, will be recovered from each and subsequent bill till the balance of the amount of security deposit is realised.

Security deposit shall be refunded only after 12 (twelve) months from the date of completion, i.e., handing over of reclaimed cleared land in all respect to respective ULB and with full satisfaction of the EIC.
6. That, if the output quantum of all fractions of legacy waste, after processing (biomining) utilising scientific method is less than the amount as mentioned, any claim with regard to shortfall of waste, will not be entertained by the undersigned, under any circumstances.
7. That you are to obtain all necessary permissions and/or No Objection Certificates (NOCs) from authorities like West Bengal Pollution Control Board (WBPCB) etc., in order to process the existing legacy waste dumped at the respective dumpsite/s, before initiation of the work. KMDA may only assist in obtaining these permissions and provide requisite NOCs wherever required without any delay.
8. That the Tender No. has been assigned as 07/SE(NC)/SD&SWM/KMDA of 2024-25. This Tender No. may please be referred to all further correspondences.


28/11/2024


17/12/2024
Superintending Engineer
North Circle
SD & SWM Sector, KMDA


9. The Executive Engineer (Civil), Central Division, Sewerage, Drainage and Solid Waste Management Sector, KMDA, Block- A, 5th Floor, Unnayan Bhavan, Salt Lake, Kolkata – 700 091, shall be the Engineer-in-Charge of the above work.
10. That the time of completion of the work is **450 (Four Hundred and Fifty) days**, from the date of issuance of Formal Work Order from the Office of the Executive Engineer, Central Division. Maximum of **75 (Seventy-Five) days** will be given for installation of weight bridge and all other machineries complete, including trial run. It is strongly requested to start the work of biomining physically within **75 (Seventy-Five) days** from the date of issue of Work Order, without which strict penal action may be taken against you.
11. That you are to abide by your commitment to reclaim 100% of the land as mentioned in the Request for Proposal for Panihati Municipality in North 24 Parganas District, strictly in accordance with the provisions delineated in the Request for Proposal document.
12. No Departmental material shall be issued to the contractor in connection with the said work.
13. That you are to produce documents of Labour License from the Labour Department, Government of West Bengal, and under Contract Labour Regulation & Abolition Act 1970 and West Bengal Contract Labour Abolition & Regulation Rules 1972, with time-to-time amendment thereof.
14. That the payment shall be made strictly as per the Payment breakup schedule, in Clause 12.5 of the RfP document, as agreed.
15. That you are to engage engineering personnel as per provision of the tender agreement and submit the evidence in this respect in line with your technical proposal submitted at time of bidding.
16. That you are to comply with the Provisions of Apprentices Act 1961 and the Rules & Orders issued from time to time.
17. That you are to abide by all the terms and conditions as stipulated in the Tender Agreement and the Request for Proposal and all Corrigendum thereof, as accepted.
18. That works should not be executed beyond the permissible limit of the contract without prior approval in writing of the appropriate authority.
19. That any additional work, if required, beyond the tendered amount, should be taken up strictly with the concurrence of the Superintending Engineer (Civil), North Circle, Sewerage, Drainage and Solid Waste Management Sector, KMDA.
20. That you shall have to submit a Work Programme Chart in the form of Bar Diagram using PERT/CPM method before starting of the work.
21. That you are hereby directed to start with the work immediately in consultation with the Executive Engineer (Civil), Central Division, Sewerage, Drainage and Solid Waste Management Sector, KMDA, Block – A, 5th Floor, Unnayan Bhawan, Salt Lake, Kolkata – 700 091, who will issue the formal Work Order for the project and will be the Engineer-In-Charge for this job.


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- 22. That the Physical work of biomining must begin within **75 (Seventy-Five) days** from the work order issuance date. However, processing activities of legacy waste should not commence until a) the real-time monitoring system is fully installed, operational, and verified, b) weighbridge Calibration Certificate is duly submitted to EIC in accordance with relevant clauses of the tender document.
- 23. That you have to install permanent weigh bridge of minimum of 40MT capacity (preferably pit-less type) and 12m length. The processing capacity of the plant should be at least 500 MT per day from the date of commencement of legacy waste processing in accordance with relevant clauses of the tender document.
- 24. That the Payment shall be released only when fully functional Real Time Monitoring System, GPS monitoring report and in site or weighing location video-graphic evidence is submitted otherwise penal measures shall be taken in accordance with relevant clauses of the tender document.
- 25. That as per the statutory order of the Labour Department, Government of West Bengal, 1% (one percent) cess on the cost of construction will be deducted from the contractors' progressive bill in any building or other construction works under Section - 7 of the Building & Other Construction Workers (RECS) Act, 1996 and Building & Other Construction Workers Welfare Cess Act, 1996 and the rule framed hereunder. This cess will be deducted from all the running bills and the final bill.

Yours faithfully,



28/11/2024

BIJAY KRISHNA PAL
Superintending Engineer (Civil)
 North Circle

Sewerage, Drainage and Solid Waste Management Sector
Kolkata Metropolitan Development Authority
 Superintending Engineer
 North Circle
 SD & SWM Sector, KMDA



17/12/2024


Superintending Engineer
 North Circle
 SD & SWM Sector, KMDA

Memo No.: 773/1(11)/SE(NC)/SD&SWM/KMDA/W-133(Part- I)

Date: 28.11.2024

Copy forwarded for kind information and necessary action to:

1. The Chairman, Panihati Municipality
2. The Chief Executive Officer, KMDA
3. The Director, SUDA and State Mission Director, SBM (U)
4. The Director General (SD&SWM), KMDA
5. The Chief Engineer, SWM Sector, KMDA (RS)
6. The Chief Engineer, SWM Sector, KMDA (AI)
7. The Director of Finance, KMDA
8. The Accounts Officer, SD&SWM Sector, KMDA
9. The Executive Engineer (Civil), Central Division, SD&SWM Sector, KMDA, along with a copy of original online payment receipt of EMD submitted electronically of ₹10,00,000, is enclosed herewith for further necessary action. The Original tender along with formal sets of the successful tenderer may be sent back to this office for execution of agreement
10. Resident Audit Officer (Sectorial Wing), KMDA, Unnayan Bhawan, Salt Lake, Kolkata
11. Office copy


28/11/2024.
Superintending Engineer (Civil)
North Circle

Sewerage, Drainage and Solid Waste Management Sector
Kolkata Metropolitan Development Authority


17/12/2024
Superintending Engineer
North Circle
SD&SWM Sector, KMDA